

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH

ITEM No. 103

IB-1446(PB)/2018

IN THE MATTER OF:

Dena Bank	Corporate Debtor
Vs		
Rathi Super Steels Ltd.	Respondent

Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 04.12.2018

Coram:

Dr. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


For the Financial Creditor: Mr. Yashartna Gupta Advocate.
For the Respondent: Mr. A.T. Patra and Mr. Adarsh Priyadarshi Advs.


ORDER

Learned counsel for the respondent undertakes to file vakalatnama in three days. Let the reply be filed within two weeks with copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for further consideration on 15.01.2019


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)